GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(13)/LA-2012/ consolaw / 180 -190 Dated the 28 December, 2012

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Value Added Tax (Fourth Amendment) Act, 2012 (Delhi Act 14 of 2012)

Sir,

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)–Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

/

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

No. F.14(13)/LA-2012/ consolaw / 180 -190 Dated the 28 December, 2012

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Commissioner (T&T), Govt. of NCT of Delhi, Vyapar Bhawn, I.P. Estate, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the Act on Department's website.
10. Guard file

We may write to DIP to get the main features of this Bill passed by the Assembly publicised in the Print media.

Tarun Sahrawat 28/12/12

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

01/1/13

D/S (Leg) Put up urgently.

1/1/13

Sr. Bafeli 20/LA 02/01/2013

803/Leg 2/1/13

2/1/2013 AD L.A

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(13)/LA-2012/ cons2law/179 Dated, 28the December, 2012

NOTIFICATION

No.F.14(13)/LA-2012/ cons2law/179 .- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 24th December, 2012 and is hereby published for general information:-

"THE DELHI VALUE ADDED TAX (FOURTH AMENDMENT) ACT, 2012
(DELHI ACT 14 OF 2012)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 13th December, 2012)

[24th December, 2012]

An Act to further amend the Delhi Value Added Tax Act, 2004

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-third Year of the Republic of India as follows:-

1. **Short title, extent and commencement.**- (1) This Act may be called the Delhi Value Added Tax (Fourth Amendment) Act, 2012.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.

2. **Amendment of section 2. –** In the Delhi Value Added Tax Act, 2004, (hereinafter referred to as the principal Act), in section 2, in sub-section (1), in clause (zd), in sub-clause (vii), -

(a) the provisos before the *Explanation* shall be omitted.

(b) the '*Explanation.*' shall be numbered as '*Explanation.-1*', after '*Explanation.-1*' so re-numbered, '*Explanation.-2*' shall be inserted, namely :-

"*Explanation.-2* The amount received or receivable by oil marketing companies for the sale of diesel and petrol shall be deemed to be

equivalent to the price on which the retail outlets will sell these commodities to the consumer."

3. **Amendment of section 36A. -** In the Principal Act, in section 36A,-

(i) In sub-section (1), for the word 'two' occurring after the word 'of' and before the word 'percent' the word 'four' shall be substituted.

(ii) In sub-section (1), proviso shall be omitted.

(iii) In sub-section (1A), for the word 'two' occurring after the word 'to' and before the word 'percent' the word 'four' shall be substituted.

(iv) In sub-section (1A), proviso shall be omitted.

4. **Amendment of section 58A.-** In the Principal Act, in section 58A,-

(i) In sub-section (1), the words "at any stage of the proceeding under this Act," occurring after the word "If," shall be omitted.

(ii) for sub-section (2), the following shall be substituted, namely :-

"(2) The expenses of, and incidental to, the examination and audit of records under sub-section (1), (including the remuneration of the accountant or a panel of accountants or professional or panel of professionals) shall be determined and paid by the Commissioner and that determination shall be final."

5. **Amendment of section 95.-** In the Principal Act, in section 95, -

(i) for the title the following shall be substituted, namely :-

"Dealer to declare the name of manager of business, Permanent Account Number and IEC (Importer Exporter Code)",

(ii) for sub-section (3), the following shall be substituted, namely :-

DVS

(3) "Every dealer at the time of applying for registration under this Act shall mention the Permanent Account Number (PAN) obtained under the Income Tax Act, 1961 (43 of 1961):

PROVIDED that the dealers already registered under the Act shall intimate Permanent Account Number (PAN) obtained under the Income Tax Act, 1961 (43 of 1961) in the prescribed form, within two months of notification of the amendment.

(3A) Every dealer liable to pay tax under this Act and having an IEC (Importer Exporter Code) under The Foreign Trade (Development And Regulation) Act, 1992 (No. 22 of 1992), shall mention the IEC (Importer Exporter Code), at the time of applying for registration under this Act, :

PROVIDED that the dealers already registered under the Act and having IEC (Importer Exporter Code) under the Foreign Trade (Development And Regulation) Act, 1992 (No. 22 of 1992) shall intimate the details in the prescribed form, within two months of notification of this amendment :

PROVIDED FURTHER that every dealer registered under the Act, who obtains an IEC (Importer Exporter Code) under the Foreign Trade (Development And Regulation) Act, 1992 (No. 22 of 1992), subsequently shall provide the IEC details in the prescribed form, within 15 days of obtaining the IEC."

(iii) for sub-section (4), the following shall be substituted, namely :-

(4) "Any person who fails to furnish a declaration or, as the case may be, a revised declaration as provided in sub-section (1) and sub-section (2) of this section or fails to provide details of the Permanent Account Number obtained under the Income Tax Act, 1961 (43 of 1961), as provided in sub-section (3) of this section or fails to provide the IEC (Importer Exporter

DVS

Code) under The Foreign Trade (Development And Regulation) Act, 1992 (No. 22 of 1992) as provided in sub-section (3A) of this section, shall be liable to pay, by way of penalty, sum equal to Rupees one thousand per week of default subject to a maximum of fifty thousand rupees."

28/12/16

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग – IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवाँ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(13)/एलए–2012/Cons.law/179 दिनांक 28 दिसम्बर, 2012

अधिसूचना

सं0 फा0 14(13)/एलए–2012/Cons.law/179.– राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप–राज्यपाल की सहमति दिनांक 24 दिसम्बर, 2012 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :–

"दिल्ली मूल्य सवंर्धित कर (चतुर्थ संशोधन) अधिनियम, 2012
(2012 का दिल्ली अधिनियम 14)

(13 दिसम्बर, 2012 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[24 दिसम्बर, 2012]

दिल्ली मूल्य सवंर्धित कर अधिनियम, 2004 को पुनः संशोधित करने के लिए एक अधिनियम ।

भारत गणराज्य के तिरसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. **संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ** .– (1) इस अधिनियम को दिल्ली मूल्य संवर्धित कर (चौथा संशोधन) अधिनियम, 2012 कहा जा सकेगा।

(2) यह संपूर्ण राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित होगा।

(3) यह सरकारी राजपत्र में अधिसूचना से सरकार द्वारा यथानियत तिथि को प्रभावी होगा।

2. **धारा 2 का संशोधन** :– दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 (इसके पश्चात् मूल अधिनियम रूप में संदर्भित), की धारा 2 की उपधारा (1) के खंड (य ध) में उपखंड (vii) के पश्चात्;

(क) व्याख्या से पूर्व आए परन्तुक हटाए जाएंगे।

(ख) "व्याख्या", को "व्याख्या–1" के रूप में संख्यांकित किया जायेगा, इस प्रकार पुनः संख्यांकित व्याख्या–1 के बाद "व्याख्या–2" सन्निविष्ट की जायेगी:–

"व्याख्या–2 डीजल तथा पेट्रोल की बिक्री के लिये तेल विपणन कंपनियों द्वारा प्राप्त अथवा प्राप्ति योग्य राशि उस मूल्य के समकक्ष समझी जायेगी जिस दर पर खुदरा बिक्री केन्द्र इन वस्तुओं को उपभोक्ता को बेचेंगे।

3. **धारा 3क का संशोधन** :– मूल अधिनियम की धारा 3क में, –

(i) उपधारा (1) में, "का" शब्द के पश्चात् तथा "प्रतिशत" शब्द से पूर्व आए शब्द "दो" के स्थान पर "चार" शब्द को प्रतिस्थापित किया जायेगा।

(ii) उपधारा (1) में, परन्तुक को हटाया जायेगा।

(iii) उपधारा (1क) में, "के लिये" शब्द के पश्चात् तथा "प्रतिशत" शब्द से पूर्व आए शब्द "दो" के स्थान पर "चार" शब्द को प्रतिस्थापित किया जायेगा।

(iv) उपधारा (1क) में, परन्तुक को हटाया जायेगा।

4. **धारा 58क का संशोधन :–** मूल अधिनियम की धारा 58क में,–

(i) उपधारा (1) में, "यदि" शब्द तथा चिह्न के पश्चात् आये "इस अधिनियम के अन्तर्गत, कार्यवाही के किसी स्तर पर" शब्दों को हटाया जायेगा।

(ii) उपधारा (2) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात् :–

(2)"उपधारा (1) के अन्तर्गत अभिलेख की जाँच तथा लेखा परीक्षा एवं इससे प्रासंगिक व्यय (लेखाकार या लेखाकारों के पैनल या व्यवसायी या व्यवसायियों के पैनल के पारिश्रमिक सहित) आयुक्त द्वारा ज्ञात करके भुगतान किया जाएगा तथा यह निर्धारण अंतिम होगा।"

5. **धारा 95 का संशोधन :–** मूल अधिनियम की धारा 95 में,–

(i) शीर्षक के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात् :–

"व्यापारी, व्यवसाय के प्रबंधक का नाम, स्थायी लेखा संख्या तथा आईईसी (आयात निर्यात कोड) की घोषणा करेगा",

(ii) उपधारा (3) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात् :–

(3) "इस अधिनियम के अन्तर्गत पंजीकरण के लिये आवेदन करते समय प्रत्येक व्यापारी आयकर अधिनियम, 1961 (1961 का 43) के अन्तर्गत प्राप्त स्थाई लेखा संख्या का उल्लेख करेगा।

उपबंध है कि अधिनियम के अन्तर्गत पहले से पंजीकृत व्यापारी संशोधन की अधिसूचना के दो माह के भीतर निर्धारित प्रपत्र में आयकर अधिनियम, 1961 (1961 का 43) के अन्तर्गत प्राप्त स्थाई लेखा संख्या (पैन) सूचित किया जाएगा।

(3क) इस अधिनियम के अन्तर्गत कर के भुगतान के प्रति उत्तरदायी और विदेश व्यापार (विकास तथा विनियम) अधिनियम, 1992 (1992 की संख्या 22) के अन्तर्गत आईईसी (आयात निर्यात कोड रखने वाला) प्रत्येक व्यापारी इस अधिनियम के अन्तर्गत पंजीकरण के लिये आवेदन करते समय आईईसी (आयात निर्यात कोड) का उल्लेख करेगा,:

उपबंधित है कि अधिनियम के अन्तर्गत पहले ही पंजीकृत व्यापारी और विदेश व्यापार (विकास और विनियम) अधिनियम, 1992 (1992 का संख्या 22) के अन्तर्गत आईईसी आयात निर्यात कोड रखने वाले व्यापारी इस संशोधन की अधिसूचना के दो माह के भीतर निर्धारित प्रपत्र में विवरण सूचित करेगा:

आगे उपबंधित है कि अधिनियम के अन्तर्गत पंजीकृत प्रत्येक व्यापारी, जो विदेश व्यापार (विकास और विनियम), अधिनियम, 1992 (1992 की संख्या 22) के अन्तर्गत आईईसी (आयात निर्यात कोड) प्राप्त करता है, वह बाद में आईईसी प्राप्त करने के पंद्रह दिन के भीतर निर्धारित प्रपत्र में आईईसी विवरण उपलब्ध कराएगा।"

(iii) उपधारा (4) के स्थान पर निम्नलिखित प्रतिस्थापित किया जाएगा, अर्थात् :—

(4) "जो व्यक्ति घोषणा पत्र या इस धारा के उपधारा (1) और उपधारा (2) में यथा उपबंधित संशोधित घोषणा पत्र, जैसी भी स्थिति हो, प्रस्तुत करने में विफल रहता है या आयकर अधिनियम, 1961 (1961 का 43) के अन्तर्गत स्थाई लेखा संख्या (पैन) का विवरण, जैसा इस धारा की उपधारा (3) में यथा उपबंधित है, उपलब्ध कराने में विफल रहता है या विदेश व्यापार (विकास और विनियम) अधिनियम, 1992 (1992 की संख्या 22) के अन्तर्गत आईईसी (आयात निर्यात कोड) उपलब्ध कराने, जैसा इस धारा की उपधारा(3क)में उपबंधित है, में विफल रहता है। चूक करने पर एक हजार रुपये प्रति सप्ताह अधिकतम पचास हजार रुपये के बराबर राशि अर्थ दंड के रूप में भुगतान करने के प्रति उत्तरदायी होगा।"

(तरुन सहरावत)
अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)